



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. .... 621 .... of 2002

Applicant(s) .... Dr. M. P. Kumar Padhi .... Respondent(s) .... Union of India, ....

Advocate for Applicant(s) .... M/s. S. K. Swain .... Advocate for Respondent(s) ....

M. R. Shetty

**NOTES OF THE REGISTRY**

~~I.P.O/B.D. for Rs.50/- filed  
For Registration please.~~

Memorandum received to be  
put up to day.

Amrit  
10/7/02  
S.O.

10.7.02

DR

**ORDERS OF THE TRIBUNAL**

**REGISTER**

*Registers*

1. ORDER DATED 10-07-2002.

Seen the Petition. Perused the Office notes. Defect pointed out by the Registry is ignored. Let the OA be registered and a number be given.

Heard Mr. S. K. Swain, learned counsel for the applicant and Mr. A. K. Bose, learned senior standing counsel (Central) for the Respondents, on whom a copy of this petition

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OA 621/02

NOTES OF THE REGISTRY

Requint postage  
etc.

Free copies of  
order dt. 10.7.02  
may be handed  
over to counsel for  
petmr/petmr. & counsel  
for resp'ts.

1/2/02  
12/7

Copies of order  
dt. 10.7.02 alongwith  
copies of OA [redacted]  
communicated to all  
resp'ts. by Regd/As

1/2/02

PK  
mp  
CO

PK  
17/7  
SD

ORDERS OF THE TRIBUNAL

has been served.

Applicant applied for compassionate appointment on the death of his father late Kartik Ch. Padhi, who was working under the Respondents as Telegraph Overseer(Operative), at C.T.O, Cuttack in order to overcome the sudden jerk caused in the family due to the death of the immediate breadearner of the family. No heed having been paid to the request of the applicant for providing such appointment on compassionate ground, the applicant has come up in this Original Application with a prayer to the Respondents to provide him compassionate appointment. It is seen from the Annexure-3 that late Kartik Ch. Padhi left behind his widow, two daughters, and one son. It is submitted by the Advocate for the Applicant ~~and~~ that the family is in indigent condition. It is submitted by the Advocate for the Applicant that the death of the father of the applicant occurred prematurely on 30.11.1997 and even though the applicant is striking his head at the doors of the Respondents no tangible result has come out as yet.

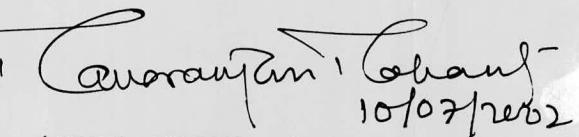
In view of the above, it is no use to keep the matter pending especially when this is an application for compassionate appointment pending with the Respondents since 30.11.1997. In the said premises, ~~is~~ this original Application is disposed of with a direction to the Respondents to consider the case of the applicant for providing appointment

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on compassionate ground treating this Original Application as a part of the representation under Annexures-2 and 5 and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

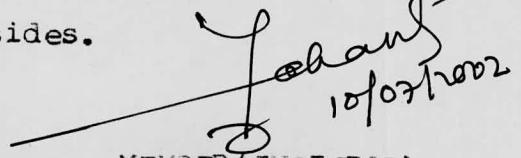
With the above observations and directions this OA is disposed of. No costs.

  
Manoranjan Mohanty  
10/07/2002  
(MANORANJAN MOHANTY)  
MEMBER (JUDICIAL)

KN M/CM.

ORDER DT. 10.7.2002.

Registry is directed to sent copies of this order, <sup>Copies of the</sup> alongwith the Original Applications, by Regd. post with AD to the Respondents and free copies of this order be made available to the counsel for both sides.

  
Manoranjan Mohanty  
10/07/2002  
MEMBER (JUDICIAL)